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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, [CAMP AT NAGPUR.]

Original Application No.573/94.

Sheikh Mustafa.

.... Applicant.

V/s.

Senior Divisional Mechanical
Engineer, Central Railway & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri G.Chaubey.
Respondents by Smt. Indira Bodade.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 4.7.1994.

The grievance of Shri G.Chaubey, counsel for the applicant is that a legible copy of the inquiry report has not been supplied to the applicant. Ms. Indira Bodade for the respondents that a legible copy will be supplied to the applicant within two weeks. The other grievance is that the appeal is pending for a long time and it should have been decided earlier.

2. We direct the respondents to decide the appeal within two months from the date of communication of this order. to the Respondents. With this direction the DA is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

M.S.Deshpande

(M.S.DESHPANDE)
VICE-CHAIRMAN

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